

SHRI MOHAMMAD ALI ASHRAF FATMI : Sir, tomorrow, during the Zero Hour, at least, you give me some time to raise this matter.

MR. DEPUTY-SPEAKER : I may not be in the Chair tomorrow. The hon. Speaker may come and occupy the Chair.

DR. KRUPASINDHU BHOI : Sir, my name was there in the list and I wanted to raise the matter concerning the strike in All India Radio and Doordarshan.

MR. DEPUTY-SPEAKER : Please come to the subject.

DR. KRUPASINDHU BHOI : When the names were balloted, my name was listed under serial number one. I am not complaining, but with grave sorrow and anguish I am putting forth my view. I cannot shout.

MR. DEPUTY-SPEAKER : You need not shout. When others stop shouting, you will get your chance easily.

DR. KRUPASINDHU BHOI : That is not the thing, Sir. I am now raising a matter of public importance under Rule 377.

[English]

(vii) Need to make Sambalpur a full-fledged Railway Division and also to provide adequate funds for Sambalpur, Talcher Rail way line

DR. KRUPASINDHU BHOI (Sambalpur) : The State of Orissa is neglected in the field of Railway. Rail facilities available for Western Orissa are far from satisfaction. A separate Railway Division was created for Western Orissa with a view to expand the railway network and to expedite the completion of ongoing railway projects in that region. But it is regrettable that the Railway Division at Sambalpur has not been made a full-fledged one till now. The construction of the office buildings of the Sambalpur Railway Division has not been completed. Most of the staff recruited in that Division are outsiders. Local youth have not been given priority in employment. Even the class IV and class III posts are being filled up by candidates from outside the Sambalpur District.

The Sambalpur-Talcher Railway Project has not been completed so far. The inordinate delay in the completion of the project is mainly due to the inadequate fund allocation made for the project. This Railway project, once completed, will connect the State headquarters, Bhubaneswar, and other coastal areas touching the Talcher coal fields with the hinterland of Sambalpur. Thus, the new line will create an emotional integration between the Western and coastal Orissa. It will also generate employment substantially in Western Orissa and will go a long way by providing direct rail connection between Bhubaneswar and Sambalpur.

As such, I urge upon the Government to provide adequate funds for Sambalpur-Talcher rail line in 1996-

97 and also to complete all the formalities so that Sambalpur Railway Division functions as a full-fledged Railway Division.

(viii) Need to Investigate Volcanic Activity in Village Sirukinar in Kangayam Taluk, Tamil Nadu.

SHRI S.K. KARVENDHAN (Palani) : Kangayam is one of the Assembly segments in Palani Parliamentary Constituency. In Kangayam Taluk, there is a village called Sirukinar. There was a volcanic activity on the 5th June in the above land. As a result, the land was divided into a number of pieces. Huge black coloured articles came out from the holes. An oily liquid came out and spread near the area and trees were burnt. An electric post nearby was also damaged. Through the nearby hand pump/water pump also this hot oily water had come. The land owner reported that matter to the Uthiyur Police immediately on the same day. The matter was also communicated to the Tehsildar, Dharapuram Revenue Division immediately. In the meantime, after seeing the incident many persons, a huge crowd, came to this site and took away all the 'black minerals and particles'.

Even though it is a volcanic activity, no steps were taken to protect the materials which came out from the land to protect the area.

I request the Central Government to look into the matter.

(Interruptions)

[Translation]

SHRI PRABHU DAYAL KATHERIA (Ferozabad) : Through you Sir, I wish to draw the attention of the Government to the following matter. In Tenth Lok Sabha I requested the Government to declare Basteshwar as a tourists centre. It was approved by the then Government which had sanctioned an amount of Rs. 44 lakhs for that purpose...(Interruptions)

MR. DEPUTY SPEAKER : Please be brief. This is not the Zero Hour.

SHRI PRABHU DAYAL KATHERIA : Since the Hon. Minister is present have I would like to urge upon him to take up the projects which have been pending. This would bring appreciation and aplaud from the people of that area. Basteshwar is only 55 Km from Agra. This should also be declared a tourist centre like Agra. This would not only bring in more revenue to his Central Government but would help accelerate development of that backward area.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): I have received his letter and also discussed this matter with him. Whatever is possible would be done in this matter...(Interruptions)

SHRI PRABHU DAYAL KATHERIA : Please make an announcement that it has been declared a tourist centre.

SHRI SRIKANTA JENA : I have received your letter. I will do the needful after discussing it with you.

MR. DEPUTY SPEAKER : Your point is covered in the Minister's reply.

SHRI PRABHU DAYAL KATHERIA : Please make an announcement.

SHRI SRIKANTA JENA : I assure you that the Government would consider your suggestion and take a decision in this regard.

MR. DEPUTY SPEAKER : Please sit down. He has already given a reply.

SHRI PRABHU DAYAL KATHERIA : Please make an announcement.

SHRI SRIKANTA JENA : Mr. Katheria is my friend. I have received his letter and I assure you that necessary action would be taken on it.

SHRI PRABHU DAYAL KATHERIA : Please make an announcement.

MR. DEPUTY SPEAKER : Please sit down.

SHRI SRIKANTA JENA : I assure you that action would definitely be taken in this regard...*(Interruptions)* A place can be declared a tourist centre only after obtaining recommendations of the State Government. We have already allotted Rs. 44 lakhs for the purpose. More funds may also be given. As regards the technical problem it can be resolved by discussing the issue with them.

MR. DEPUTY SPEAKER : Now you please sit down.

[English]

I cannot revive the Zero Hour now.

[Translation]

SHRI MOHAMMED ALI ASHRAF FATMI (Darbhanga): Mr. Deputy Speaker, Sir, I wish to draw the attention of the Government to a matter of great importance. Earlier there was a threat to Taj Mahal from Mathura Refinery, now Shri Ramnath, who is an authority about Taj Mahal says that Taj Mahal is sinking.

Sir, I would like to say that India is known by Taj Mahal. Taj Mahal is synonymous with India. About 25 lakh tourists visit Taj every year which include foreigners in large number. The maintenance of Taj Mahal is done by the Archaeological Survey of India. They have also confirmed that the Structure is sinking and the mivaretties have tilted. This is a very serious matter. This structure has withstood the on slaught of recurring floods of yamuna for all three years. Now it is unable to withstard this pressure any more. The reports appearing in media as also conclusion reached after research confirm that this movement of love is in danger.

MR. DEPUTY SPEAKER : Please invite him for a visit of Tajmahal.

SHRI MAHAMMAD ALI ASHRAF FATMI : I urge upon the Minister to make a thorough investigation to see if the structure is sinking and the minerals have really tilted. If that proves correct the Govt. should constitute an autonomous body to look into this problem. This body should have no links with Archaeological Survey of India. A major portion of income from Taj Mahal should be spent on its maintenance. Government should make every effort to protect this monument. It necessary they should construct sluice gates for string move water to develop fishies. Taj Mahal is one of the seven wonders of the world and a symbol of prestige for India. I would like Minister to enlighten me as to what action be proposes to take in this respect.

MR. DEPUTY SPEAKER : I have no objection if he wants to say something in this regard.

SHRI SRIKANTA JENA : The maintenance of Taj Mahal is the responsibility of Archeological Survey of India Govt. would do every thing possible to see that the monument is properly protected and these is no threat to that Structure. As regards constituting an autonomous body for this purpose I would this suggestion to the Deputy of Archaeology for their consideration. There is no doubt that about 25 lakh tourists visit Agra every year to see Taj Mahal and if Agra and its surrounding area could be properly maintained the number of tourist could increase even more. This would bring in more revenues. Suggestion have come from outside also to develop a these Park there so that people may learn the background and history of Taj Mahal. Therefore the suggestion of Hon. Member would be considered in Consultation with the Deptt of Archaeological Survey of India and Deptt. of Tourism. Hon. Minister would also be consulted in this issue.

KUMARI MAMATA BANERJEE (Calcutta South) : This matter is discussed time and again here but no action is taken.

SHRI SRIKANTA JENA : It is true that due attention has not been paid towards maintenance of Taj Mahal. But the present Government would definitely pay attention to it.

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, I have got a submission to make. It is not related to the subject...*(Interruptions)*. Please bear with me. There are many important issues that we raise in the House. Not all of them are urgent but very important. On such matters, it is not fair for us to ask the Minister to respond immediately. Unless the issue is urgent as well as important, we should not request the Minister to respond immediately. That was the practice in the past. I, therefore, request you that that practice be followed. The consideration of the condition of Taj Mahal is very important. Earlier, pollution problem was there. That was looked into. It is an important problem but it is not

that urgent in the sense that you have to act on it tomorrow itself. That is not so.

[Translation]

MR. DEPUTY SPEAKER : I had therefore stated that I will not stop him from expressing this views.

[English]

KUMARI MAMATA BANERJEE : Sir, there is no such rule that the Minister cannot respond to a Member. He has raised a very important issue. The Minister has replied to it. There is no such restriction that the Minister cannot reply.

MR. DEPUTY-SPEAKER : Now, Shri Raghubans Prasad Singh to make a statement.

(Interruptions)

MR. DEPUTY-SPEAKER : There is no revival of Zero Hour now. This is too much. Please listen to him.

14.30 hrs.

STATEMENT BY MINISTER

Sale of Synthetic Milk

[Translation]

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANSH PRASAD SINGH) : (a) I seek leave of the House to make a statement regarding the reports about sale of synthetic milk which have appeared in newspapers at different times and mention of which was made by some Hon'ble Members in this House.

Sale of adulterated milk is prohibited and is punishable under the provisions of the Preventing Food Adulteration Act (PFA) and the PFA Rules, 1955. The newspaper reports have alleged adulterating of milk, especially in the northern States, by the adding of vegetable fat, urea, chemical detergents, common salt, etc. in what has come to be called synthetic milk.

The Government of India have taken a serious view of these reports. The Ministry of Health and Family Welfare has issued repeated instructions to the State Health Authorities to expand their networks of checks and detect cases of adulteration of milk and resort to prosecuting measures. Consequently the State Health Authorities have intensified their checkings and have launched prosecutions and taken up special drives to detect such adulteration. Central PRA Team also visited the States of Punjab, Rajasthan, Uttar Pradesh and Himachal Pradesh where the problem had been alleged to be prevalent to discuss the issue with the PRA implementation authorities of these states.

The Department of Animal Husbandry and Dairying has also asked the Secretaries, Incharge of Dairy

Development Department in all the States Union Territories to be more vigilant in this regard and ensure that the dairy plants in Public, Cooperative and Private Sector do not receive any adulterated/synthetic milk if any such case comes to their notice it should be immediately reported to the State Health Authorities to ensure proper prosecution and destruction of the adulterated milk after following the prescribed procedures. Instruction have also been issued by the Central Registering Authority under the Milk Product Order, 1992 to all registered dairies to strictly adhere to the quality norms and to carry out all tests and prevent entry of synthetic milk into the dairy plants.

The Government convened a conference of State Health Secretaries of northern States on 11th April, 1996 to review the measures taken for preventing use of synthetic milk. The meeting decided to the meeting a training cum workshop was arranged in the National Dairy Institute, Karnal on 11-7-96 for Public Analysts of the State Governments in the matter of detection of synthetic milk.

In Delhi nearly 40% of the total milk supply is effected by the Mother Dairy run by the National Dairy Development Board and the Delhi Milk Scheme (DMS) run by the Department of Animal Husbandry and Dairying. Both these dairies had taken early note of the possibility of synthetic milk being offered for processing and have therefore been specially vigilant about testing of the supply received by these dairies. Well equipped laboratories are in place in the Mother Dairy and the DMS and each consignment of milk received by these dairies is subject to elaborate tests.

I can assure this House that the milk supplied by the DMS and the Mother Dairy is absolutely safe and is without any kind of contamination.

I would like to inform this House that the Government is fully seized of the problem of synthetic milk and have taken several measures to contain the problem. The efforts already initiated would be further intensified and Government is determined to eradicate this menace. I assure the House once again that no efforts will be spared in ensuring the quality of milk that is offered to the consumers in this country.

14.35 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF INDUSTRIAL DISPUTES (AMENDMENT) THIRD ORDINANCE

AND

INDUSTRIAL DISPUTES (AMENDMENT) BILL

[English]

MR. DEPUTY-SPEAKER : Now, the House will take up item Nos. 13 and 14 together. the time allotted is one hour.